

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH : NEW DELHI

CP 65/98
OA 1663/96

New Delhi this the 17th day of April, 1998.

Hon'ble Shri S.R. Adige, Vice Chairman (A)
Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Smt. Tara Thomas,
W/O Shri V.A. Thomas,
Resident of : Centenary Hostel,
No. 103, YMCA, Ashoka Road,
New Delhi.

..Applicant

(By Advocate Shri Praveen Khattar)

Vs

1. Shri Kamal Pandey, IAS,
Secretary to the Govt. of India,
Ministry of Agriculture,
Krishi Bhawan, New Delhi.

2. Shri S.V. Singh,
Director of Administration,
Directorate of Extension,
Deptt. of Agriculture and Cooperation,
Krishi Vistar Bhawan,
IASRI Complex, Pusa,
New Delhi-12.

(None for the respondents)

..Contemners

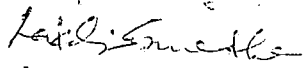
O R D E R (ORAL)


(Hon'ble Shri S.R. Adige, Vice Chairman (A)

Shri Khattar appears and states that as respondents ~~are~~ are now implementing the Tribunal's judgement dated 17.1.97 in OA 1663/96, SLP ~~against~~ against which was dismissed by Hon'ble Supreme Court on 11.9.97, he prays for permission to withdraw the CP.

2. Prayer is allowed and CP is dismissed as withdrawn.

3. Shri Khattar also states that applicant claims interest on the delayed payment of arrears of pay in terms of the judgment dated 17.1.97. It will be open to applicant to pursue the same separately with respondents in the manner prescribed by law.


(Smt. Lakshmi Swaminathan)
Member (J)


(S.R. Adige)
Vice Chairman (A)